

Tehri Garwal	1
Uttar Kashi	22
Varanasi	56
Ghaziabad	105

There were 21 sick units as on March 31, 1990 in the Bareilly division. The director of Industries, UP is reported to have issued a comprehensive circular in March, 1990 to concerned offices outlining the approach for rehabilitation of the sick units

RBI has already issued detailed guidelines for rehabilitation of Sick SSI units to all scheduled commercial banks emphasising inter-alia the need for detection of incipient sickness and taking of remedial measures. They have also suggested the measures viability norms and parameters for providing reliefs/concessions, to potentially viable sick SSI units.

IDBI(now SIDBI) also has refinance Scheme for extending rehabilitation assistance to sick SSI units through banks and State Level Financial Institutions. Under National Equity Fund set up in August, 1987, IDBI (now SIDBI) provides equity type of support upto Rs. 75,000/- for rehabilitation of potentially viable sick units in SSI sector.

[English]

Feature Film Telecast by Delhi Door-darshan

8432. SHRIMATI VASUNDHARA RAJE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the types of feature films being telecast by Delhi Doordarshan currently;

(b) whether the number of historical films telecast is very insignificant; and

(c) if so, the steps taken by Government to telecast historical films?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) The feature films telecast by Doordarshan have a mix of social, historical patriotic and related themes presented in an entertaining manner.

(b) and (c). Doordarshan has been showing historical films from time to time and would continue to do so as and when good films are available.

Civil Writ Petitions in Delhi and Patna High Courts

8433. SHRI DHARMESH PRASAD VARMA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of civil writ petitions pending during 1988 and 1989 on service matters in the Delhi and Patna High courts; and

(b) the steps Government proposed for expeditious disposals thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The pendency of civil writ petitions on service matters was as follows:-

	Delhi	Patna
1988	3072	4439
1989	3507	4989 (upto 30.6.89)

(b) Besides increasing the Judges strength, various other steps like grouping of cases involving common question of law, constitution of special benches etc. have